

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-11046-JK (LD) of 2024

DATED:- 20 - 06 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:20 .06.2024

No:-LAW-OIC/6/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Reyaz

Reyaz Ali Bhat
20.06.24

Annexure to the Government Order No.11046 -JK(LD) of 2024 dated 20.06.2024

S. No	Title of the case	OIC
1	FIR No. 154/2023 U/S 363/376 IPC and 4/6 POCSO Act of PS Doda titled Wajid Hussain Vs U.T of J&K	Sh. Ajay Anand DySP HQRS , Doda Supervisory Officer P/S Doda.
2	FIR No. 06/2024 and 147/2023 U/S 8/21/22/27(a) /29 NDPS Act and 231/2023 U/S 8/21/22/27(a)/29 NDPS Act of PS Bari Brahmana titled Farman Ali alias Munna Vs State.	Sh. Mukund Tiberwal , I.P.S , A.S.P , S.D.P.O Bari Brahman
3	FIR No. 197/2014 U/s 8/21/22 NDPS Act of PS Rajouri titled State of J&K Vs Mohd Shabir Malik.	Sh.Ashwani Kumar, Dy.SP Headquarters, Rajou ri, Supervisory Officer P/S Rajouri
4	SAJJAD AHMAD TANTRAY V/S U.T OF J&K AND OTHERS IN OA No. 233/2023.	Mr. Farhan Jehanzed Naqash, Dy. S.P (Personnel) PHQ
5	Muneer Khan and Others Vs State of J&K and others (Now U.T) in SWP No. 870/2012, TA No. 6635/2021.	Mr. Monish Kumar, Under Secretary to Government, Home Department
6	Mohammad Younis Bhat Vs UT of J&K whereby the accused involved in case FIR No. 02/2024 u/s 352,376 IPC P/S Devs	Sh. Sajad Ahmad, SDPO Qazigund
7	Idrees Ahmad Lone and Others Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.1881/2023.	Mr. Tanveer Ahmad, Dy. S.P Area Commander, Home- guards Shopian
8	Bishan Dass & others Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.2704/2023	Mr. Rajesh Sharma Dy. S.P Area Commander, Home guards Jammu
9	Ahmadullah Shah V/s U.T of J&K and others in OA No. 159/2023.	Mr. Monish Kumar Under Secretary to the Government Home Department
10	Claim Petition titled Parshotam Kumar and Anr Vs Dilbag Singh and Anr	Shri Ashok Kumar, DySP Hqrs Jammu

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